

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.7812/Del/2019
Assessment Year : 2011-12**

Khalid Anwar	Vs.	ITO
1048, Kishan Ganj Teliwara		Ward 46(2)
Azad Market, New Delhi.		New Delhi.
PAN No. AAGPA4783Q		

(Appellant)

(Respondent)

Appellant by	:	Shri Sunil Dhamija, Adv.
Respondent by	:	Shri Gaurav Pundir, Sr. DR

Date of hearing : 29.09.2021

Date of pronouncement : 29.09.2021

ORDER

PER R.K. PANDA, A.M.

This appeal by the assessee for the assessment year 2011-12 is directed against the order of Ld. CIT(A)-16, New Delhi dated 17.07.2019.

2. The learned counsel for the assessee, vide its letter dated 16.08.2021, received by email, has requested for withdrawal of the appeal filed by the

assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.09.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar,
ITAT, Delhi